

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 361 of 2020**

**IN THE MATTER OF:**

**Advance Surfactants India Ltd.**

**....Appellant**

**Vs.**

**State Bank of India**

**....Respondent**

**Present:**

**For Appellant: Present but appearance not marked**

**For Respondent:**

**O R D E R**

**02.03.2020:** The instant appeal has been preferred by the Corporate Debtor who is ineligible to maintain appeal in terms of the dictum of Hon'ble Apex Court as laid down in '*M/s Innoventive Industries Ltd. Vs. ICICI Bank & Ors. - (2018) 1 SCC 407*'.

Learned Counsel for the Appellant may file application for substitution of Appellant by an Ex-Director/ Shareholder of the Corporate Debtor and also seeks transposition of the Corporate Debtor as second Respondent. This be done within one week time.

List this appeal 'For Orders' on **17<sup>th</sup> March, 2020**.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)

sa/nn